



2026:AHC:24259

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1579 of 2026

Computer Operator Grade-B/ Assistant Sub  
Inspector Deepak Singh

.....Petitioner(s)

Versus

The State Of U.P. And 4 Others

.....Respondent(s)

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|---------------------------|---|---------------------|
| Counsel for Petitioner(s) | : | Arvind Kumar Tiwari |
| Counsel for Respondent(s) | : | C.S.C.              |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri A.K. Tiwari, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was appointed on the post of Computer Operator Grade-A and he was posted in Gautam Budhnagar on 14.06.2025, the writ petitioner came to be transferred from Gautam Budhnagar to Lakhimpur Khiri. The writ petitioner preferred Writ-A No. 8879 of 2025 which going to be disposed of requiring the respondents to decide the claim of the writ petitioner and thereafter on 20.08.2025 the order impugned came to be passed by the respondent no. 3 negating the claim of the writ petitioner.

3. Questioning the same, the present writ petition has been preferred.

4. Learned counsel for the writ petitioner has sought to argue that the impugned transfer order cannot be sustained particularly when there are other incumbents who have not been dislodged but the writ petitioner has been dislodged. He further submits that though the writ petitioner has been promoted as Computer Operator Grade-B but he ought to have been accorded posting in a nearby districts adjacent to Gautam Budhnagar.

5. Sri Gaurav Singh, learned Standing Counsel submits that the writ petitioner holds a transferable post.

6. I have heard the submission so made across the bar and perused the record.

7. Apparently, the writ petitioner was appointed on the post of Computer Operator Grade-A and he has been transferred on 14.06.2025 to Lakhimpur Khiri that too post promotion. According to the writ petitioner there are certain incumbents who had worked more than 10 years in Gautam Budhnagar. In the opinion of the Court, once the writ petitioner holds a transferable then he cannot resist transfer. A redeeming feature is also there that the writ petitioner has been promoted and transferred. At this stage, learned counsel for the writ petitioner submits that the writ petitioner has joined the transferred place, thus, his case may be considered for joining at a place to his choice. In the opinion of the Court, once the writ petitioner stands transferred and he has joined the transferred place then it is always open for him to raise his grievance by means of filing a representation before the third respondent.

8. With the said observations, the writ petition stands **disposed of**.

**(Vikas Budhwar,J.)**

**February 4, 2026**

Rajesh